

**NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH**

**COURT III**

109. M.A. 1455/2018

I.A. 222/2020

I.A. 3405/2022

I.A. 3540/2024

In

C.P.(IB)-581(MB)/2017

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)  
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON **15.07.2024**

NAME OF THE PARTIES: Punit Pawan Kumar Agarwal

V/s.

A & A Shelters Pvt Ltd.

**Appearance**

For Applicant : Adv. Akansha Chugh proxy counsel of Adv. Sougat  
Sinha in IA 3405/ 2022 & IA 3405/2022,  
Home Buyers Association of A&A Shelters Pvt. Ltd

For Respondent : Adv. Ashish V. Jha h/f Devarajan Raman (Resolution  
Professional).

SECTION 9 OF THE IBC, 2016

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**ORDER**

**Hearing Through: Virtually and Physical (Hybrid) Mode**

**I.A. 3405 of 2022**

Pleadings are completed. List on **18.09.2024**.

**I.A. 3540 of 2024**

This application has been filed by the RP placing on record his resignation letter. List for further consideration on **18.09.2024**.

**I.A. 222 of 2020**

This application has been filed by RP for liquidation of the CD which has been opposed by the homebuyers in I.A. No. 3405/2022. List for further consideration on **18.09.2024**.

**M.A. 1455 of 2018**

This application has been filed by one homebuyer. On 18.12.2023 the applicant appeared in person through VC and sought time to engage a lawyer to prosecute this matter. However, till date neither the lawyer has been appointed nor applicant has been represented. It appears that he is no more interested to prosecute this matter. Dismissed for non-prosecution.

It is further noted that the homebuyers have filed I.A. No. 3405 of 2022 which is listed for hearing on 18.09.2024, therefore, no prejudice is caused if the present M.A. is **dismissed for non-prosecution**.

Sd/-  
CHARANJEET SINGH GULATI  
Member (Technical)  
*---Sanjeet---*

Sd/-  
LAKSHMI GURUNG  
Member (Judicial)